

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/99/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, 4th January, 2023.

Sub:- **Earned Leave with station leave permission.**

Ref:- No. HC(IB) –VIG/01/2022/ Dated the 3rd January, 2023.

Sir,

With reference to the above, I am directed to inform you that Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar has been granted **19 days earned leave from 16.01.2023 to 03.02.2023 along with station leave permission from 16.01.2023 till the evening of 03.02.2023**, subject to submission of his leave admissibility report in the Registry of Gauhati High Court, Itanagar Permanent Bench. Further, Shri Ado has been asked to handover charge to a senior officer before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/100-101/A, dated , 04-01-2023

Copy to:

1. Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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